

**Relocation of Nyayalaya Bhawan to Rewa**

†1402. SHRI RAJMANI PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Nyayalaya Bhawan is being relocated to district headquarters at Rewa in Madhya Pradesh and the authorities concerned to issue such an order, and the reasons therefor;

(b) whether it is also a fact that relocation of Nyayalaya Bhawan is being consistently opposed by advocates and common people, keeping in view public convenience and delivery of justice to public; and

(c) if so, whether any action would be taken to retain the Nyayalaya Bhawan at the same place in view of public interest?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) As per the information made available by the High Court of Madhya Pradesh, the Nyayalaya Bhawan, Rewa is being proposed to be shifted to under construction New District Court Building, Village Barra (Near Engineering College), Rewa after the completion of the new building. The existing Court Premises, Rewa is having only 20 Court Rooms against a sanctioned strength of 36 Judicial Officers/Judges. There is a paucity of Court Rooms to accommodate the sanctioned strength of Judges at the existing building. Additional land for construction of required court rooms as per the sanctioned strength was not available adjacent to existing court building.

The relocation of Nyayalaya Bhawan is being opposed by only a few advocates, but not by the general public. The New District Court Building, Rewa is being constructed on a land situated near the Government Engineering College, Rewa and the said project is also situated on a National Highway which would have sufficient means of public transportation for all the stake holders. Having 56 number of Court Rooms would facilitate posting of sufficient numbers of Judges in Rewa and would accelerate the disposal of cases.

**Seizure of cash during Assembly elections**

1403. SHRI SANJAY RAUT:

SHRIMATI SHANTA CHHETRI:

Will the Minister of LAW AND JUSTICE be pleased to state:

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† Original notice of the question was received in Hindi.